

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

22. IA 691/2024 in C.P. (IB)/380(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2024**

NAME OF THE PARTIES:- Avil Jerome Menezes - Interim Resolution
Professional of Shrivallabh Pittie South West
Industries Limited Vs. Mr. Chirag Vinod
Kumar Pittie
IN THE MATTER OF
Indian Overseas Bank
V/s
Shrivallabh Pittie South West Industries
Limited

**Section: Rule 11 of NCLT, 2016,19(2) U/s 7 of Insolvency and Bankruptcy Code,
2016**

ORDER

IA 691 of 2024:- Counsel, Rakesh Gupta appeared for the Applicant/RP through VC,
and Counsel, Prakhar Tandon i/b Ravleen Sabharwal & RS Justicia appeared for the
Respondent through VC. Counsel for the RP states that the Respondent is yet to supply
tally data for the period of 2019-2022 as well as from 01.04.2023 till the commencement
of CIRP and also a complete Fixed Asset Register. Respondent is directed to provide
the said documents well before the next date of hearing and file a compliance report.
List this matter on **22.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)